

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 268 of 2016 (SZ)

Korattur People's Welfare & Awareness
Trust Represented by Mr. S. Sekaran Founder
and Managing Trustee Korattur, Chennai – 600 076.

...Applicant(s)

Vs

Government of India,
Rep. by its Secretary, Ministry of Environment,
Forests & Climate Change, New Delhi and Ors.

...Respondents

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Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

**THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI.**

Original Application No: 268 OF 2016 (SZ)

Korattur People's Welfare & Awareness Trust,
Represented by Mr. S.Sekaran,
Founder and Managing Trustee,
Registered office at
Door No. 04, 5th Main Road, Ellai Amman Nagar,
Korattur, Chennai – 600076.

...Applicant

Vs

1. Government of India
Rep. by its Secretary
Ministry of Environment Forest and Climate Change,
Central Secretariat
Indira Paryavaran Bhavan, Jorbagh Road,
New Delhi – 110003 & others.

...Respondents

**REPORT FILED ON BEHALF OF THE RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.**

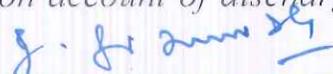
I, J.Josephine Sahayarani, Daughter of Thiru. Jesu Rajan, Christian aged about 57 years, having office at No. 76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the Respondent Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble NGT in its order dated 01.07.2022 and directed inter alia that

“ Para x. The Tamil Nadu Pollution Control Board is directed to monitor the implementation and compliance of the recommendations made by the Joint Committee and also gap found by them in implementing the directions of the Principal Bench of National Green Tribunal, New Delhi in Original Application No. 606 of 2018 and similar directions issued by this Tribunal in various matters relating to pollution being caused to the water bodies on account of discharge of

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untreated sewage into the water body and take appropriate action against those authorities who are responsible for not complying with the directions of this Tribunal as directed by the Principal Bench of National Green Tribunal, New Delhi in Original Application No. 606 of 2018 and also by the Hon"ble Apex Court in Paryavaran Suraksha Samiti Vs. Union of India & Ors. reported in (2017) 5 SCC 326, and other similar matters by various Hon"ble High Courts including the Hon"ble High Court of Madras in accordance with law.

Para xi. The State Pollution Control Board is directed to monitor all the industries in SIDCO Industrial Estate, Ambattur to ascertain as to whether the pollution control mechanism provided by them are functioning properly and whether there is any violation of conditions in the Consent granted and whether there was any illegal discharge of trade effluent or sewage into the water body or water canal without being treated through the ETPs and STPs provided and also functioning of the Common ETP/STP provided to treat the trade effluents and sewage generated within the industrial area and if there is any deficiency found, then they are directed to take appropriate action against those units and the persons responsible for operation of the pollution control mechanism in accordance with law apart from suggesting any improvements to be carried out by them to meet the situation and maintain the standard of inlet and outlet discharge from the treatment plants so as to avoid pollution being caused on account of the same and if there is any violation found or non-compliance of those directions issued by them, then they are directed to take appropriate action against those persons who are not complying with the directions including initiation of prosecution and imposition of environmental compensation after providing necessary opportunity to them in accordance with law.

Para xii. The Tamil Nadu Pollution Control Board is also directed to initiate action for levying environmental compensation for the lapses already noticed during the inspections since 2016, adopting the formula as per the orders of Principal Bench of National Green

J. S. Jeyaraj
15/12/22

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Tribunal, New Delhi, after providing necessary opportunity to them in accordance with law”.

3. It is respectfully submitted that in pursuance to the above said NGT order dt.01.07.2022 with regard to the para - x of the order, the following compliance are submitted:

The joint committee has recommended the following: - “Based on the analysis report, it is concluded that presently no industrial effluent is mixing with the lake water. The heavy metal concentration in the lake sediments are well below the Screening levels (Agricultural) prescribed by the MoEF vide "Guidance document for assessment and remediation of contaminated sites in India" Volume-11 —Standards and Checklists. So the sediments may be used as manure for agriculture purpose “.

In this regard, it is submitted that the Public Works Department has not taken any step for the desilting of top soils in eastern side of Korattur Lake.

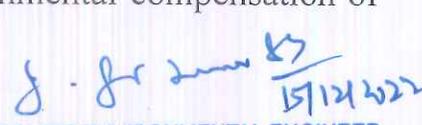
4. It is respectfully submitted that with regard to the para -xi of the order, the total extent of the SIDCO Industrial Estate, Ambattur is 1430 acres (North Phase and south Phase). Totally 2976 industrial sheds/plots are located in Ambattur Industrial Estate. Out of total 2976 industries, 859 industries have applied and obtained consent of the TNPCB, 255 industries have closed and vacated their premises, 197 sheds are godowns and the remaining 1665 no of industries have been categorized under white category as per TNPCB BP.No.06 dated 02.08.2016 which are not required to obtain consent of the TNPC Board as per CPCB revised categorization. Out of 1665 units, 891 industries are involved in machining operations using CNC machines which use coolant diluted with water (95% water and 5% coolant) for the purpose of cooling during machining operation. These machining industries do not generate waste on a daily basis. Coolant water is being re-circulated and once it has become contaminated, the waste coolant is let out. The frequency of letting of coolant varies between once in 3 month /6 months/ one year/ 2 years and the quantity varies between 10 litres / annum to 1000 Lit/ annum. The CAIIUC has provided 2 Nos. mobile treatment systems for reuse of coolant water. Industries have been instructed by the

TNPCB to make use of mobile system to treat and reuse the coolant water and the industries are utilizing the mobile filtration system for reuse of coolant water.

5. Further, it is submitted that at present there is no industrial effluent discharge into Ambattur surplus canal leading to Korattur Lake after taking the above measures by the TNPCB. Further, the TNPCB is closely monitoring the industries in Ambattur Industrial Estate, effective operation & maintenance of Common Sewage Treatment Plant (CSTPs) to achieve the treated sewage standards prescribed by the CPCB and Common Effluent Treatment Plant (CETP) to achieve zero liquid discharge consistently to curtail the discharge of untreated /partially treated/treated sewage/trade effluent in to Ambattur surplus canal & Korattur Lake.

6. It is respectfully submitted that the Tamil Nadu Pollution Control Board is collecting periodical water samples from Korattur Lake for monitoring the water quality. The report of analysis of water samples collected at two locations in Korattur Lake from January 2022 to September 2022. The result of analysis were compared with drinking water standards prescribed in IS: 10500-2012 and found that the samples are meeting the permissible limits in the absence of alternate source. Further, the above results of the water samples revealed that the quality of the water falls in Class C – of the Designated Best Use Water Quality Criteria (Drinking water source with conventional treatment followed by disinfection- source cpcb.nic.in). However, the higher value of BOD and presence of Coliforms indicates the mixing of untreated sewage from unsewered area into the lake earlier. Also, it was found that the heavy metals are within the permissible limit in the absence of alternate source for drinking water prescribed in IS 10500:2012 (Source CPCB.nic. in), which revealed that there is no discharge of industrial effluent into the Korattur Lake. The copy of the Report of Analysis of water samples is submitted herewith as Annexure.

7. It is respectfully submitted that in compliance with regard to the para x-ii of the said order, the Tamil Nadu Pollution Control Board already levied environmental compensation to 154 defaulting industries of Rs.120,04,500/-. The units have remitted the environmental compensation of


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Rs.76,06,500/- and the remaining units are under process to remit the environmental compensation.

8. It is further submitted that the news item published in daily "Daily Thanthi" dated 26th November 2022 regarding the pollution of Korattur Lake. In this regard, the JCEE(M),TNPCB, Chennai along with DEE, TNPCB, Ambattur have inspected the Korattur Lake and its vicinity on 28.11.2022. During the inspection it was observed as follows:

i. Ambattur Lake and Korattur Lake are the two significant lakes located within the limit of Zone – 7 (Ambattur) of Greater Chennai Corporation. Ambattur Lake is located at the southwest corner of the Ambattur Corporation area and Korattur Lake is located on the northern side of the Ambattur Corporation area. Korattur Lake is bounded southern side by the Chennai – Arakkonam railway line followed by Ambattur Industrial Estate (North Phase) and the other three sides are surrounded by residential and commercial areas of Zone 7 (Ambattur) of Greater Chennai Corporation.

ii. A canal called Ambattur lake surplus canal which flows through SIDCO Industrial Estate (North Phase) is used to discharge the surplus water from Ambattur Lake to Korattur Lake during monsoon season through two culverts, one near the DTP colony at the western end of the lake and another at the Eastern end of the lake.

iii. The untreated and partially treated domestic sewage generated from Thirumullaivoyal, Annanur and Ayapakkam areas of Thiruvallur District finds its way to Ambattur Lake through various storm water drains. The over flow of Ambattur Lake contaminated of the sewage along with the domestic sewage generated from the Ambattur (Corporation of Chennai) areas such as MKB Nagar, Teachers Colony, Dobhi Colony, Ramapuram, Alagesan Nagar, Gnanamoorthy Nagar, Pattaravakkam, Meenambedu, Karukku, Mannurpet, and Mangalapuram flows through Ambattur lake surplus canal which traverse through Ambattur Industrial Estate (North Phase) finally reaches Korattur Lake.

iv. Generally during monsoon, that too during heavy downpour, the local body and PWD used to open the two culverts (one near the DTP colony at the western end of the lake and another at the Eastern end of the lake) to avoid inundation of nearby areas. This year also the local body and PWD had opened the culverts to avoid inundation of nearby areas.

9. It is respectfully submitted that during inspection on 28.11.2022, it was observed that both the inlets are opened and noticed that storm water contaminated with sewage (anaerobic condition) flows into Korattur Lake. A part of Lake near the inflow points were covered by water hyacinths. Further, PWD has constructed sluice gate at both the inlets of Korattur Lake and one more culvert also being constructed near the western inlet of Korattur Lake and yet to complete the same. The ROA of samples collected in Ambattur surplus canal stretch and Korattur Lake reveals that the presence of BOD, COD, Fecal Coliform & Total Coliform indicating that the Ambattur Surplus canal is contaminated with untreated sewage from the nearby unsewered areas.

10. It is respectfully submitted that direction was issued to the Public Work Department vide Proc dated:01.12.2022 under Water Act to complete the sluice gate work at the inlet points of Korattur Lake immediately and close all the sluice gates during the non monsoon period & dry days of monsoon period to ensure the sewage not entering into Korattur Lake.

Also directions was issued to the Managing Director, Chennai Metro Water Supply & Sewerage Board (CMWSSB) vide Proc dated:01.12.2022 under Water Act to comply the following within 6 months.

- a) CMWSSB shall complete the UGD System in unsewered areas of Zone 7 of Greater Chennai Corporation to prevent untreated Sewage entering into Ambattur Lake Surplus Canal leading to Korattur Lake.
- b) CMWSSB shall provide temporary sewage collection wells near the confluence points of Sewage inlets to Ambattur Surplus Canal and pump the same into nearby Sewage pumping station or decant

through tanker lorries to nearby CMWSSB STP's until the completion of UGD System in unsewered areas of Zone 7 of Greater Chennai Corporation.

- c) CMWSSB shall remit interim Environmental Compensation of Rs.1,20,00,000/- for the violation stated therein in the Proc dated:10.05.2022 for the period from April-2020 to March-2022.

Further, direction was issued vide Proc dated:12.12.2022 to the Managing Director, Chennai Metro Water Supply and Sewerage Board (CMWSSB) under Section 5 of the Environment (Protection) Act, 1986 to remit the interim Environmental Compensation amount of Rs.1,20,00,000/- (Rupees One Crore and Twenty Lakhs only) to the Tamil Nadu Pollution Control Board for not properly treating sewage and discharging untreated sewage into storm water drain reaching the water body for the period from April-2020 to March 2022.

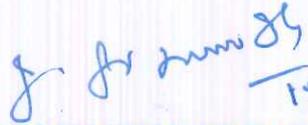
Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

BEFORE ME

VERIFICATION

I, J. Josephine Sahayarani, Daughter of Jesu Rajan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32 do hereby submit that the contents of the above report are true to the best of my knowledge through records.


15/12/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

Location - I (Korattur Lake near Ondiveera Temple)

Parameters	Units	Permissible limit in the absence of Alternate source IS 10500:2012 (Source CPCB.nic. in)	21.01.22	23.02.222	30.03.22	28.04.22	10.05.22	28.06.22	15.07.22	27.08.22	29.09.22
pH	-	6.5 - 8.5	6.92	7.44	7.24	8.25	7.9	8.29	7.88	7.65	7.43
Total Dissolved Solids	mg/L	2000	618	638	702	806	868	916	938	938	1078
chlorides	mg/L	1000	134	160	176	241	182	247	299	391	382
Sulphates	mg/L	400	184	186	197	178	264	176	186	73	72
Fluoride	mg/L	1.5	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	0.19	<0.1
Zinc:	mg/L	15	<0.01	0.052	0.058	0.048	0.078	1.1	0.59	0.097	0.092
Copper	mg/L	1.5	<0.033	0.048	0.072	0.078	0.099	<0.033	0.08	0.072	0.062
Cadmium	mg/L	0.003	<0.013	<0.013	<0.013	<0.013	<0.013	0.07	0.09	<0.013	0.148
Lead	mg/L	0.01	<0.07	<0.07	<.07	<0.07	<0.07	<0.07	<0.07	<0.07	<0.07
Total Chromium	mg/L	0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05
Total Alkalinity	mg/L	600	230	76	70	330	32	260	260	180	330
Total hardness	mg/L	600	152	132	148	280	228	110	190	190	250
Calcium	mg/L	200	40	34	34	80	72	26.1	10	24	40

Parameters	Units	Permissible limit in the absence of Alternate source IS 10500:2012 (Source CPCB.nic. in)	21.01.22	23.02.222	30.03.22	28.04.22	10.05.22	28.06.22	15.07.22	27.08.22	29.09.22
pH	-	6 - 9	6.92	7.44	7.24	8.25	7.9	8.29	7.88	7.65	7.43
Bio Chemical Oxygen Demand	mg/L	3 or less	5	7	5	5	7	5	7	6	4
Dissolved Oxygen,	mg/L	4 or more	<0.5	5.1	5.9	5.4	3	5.1	5.6	5.6	4.9
Fecal Coliform	MPN/100 ml	---	68	490	230	330	78	460	40	<1.8	40
Total Coliform	MPN/100 ml	5000 or less	330	1400	1100	1400	700	1400	200	430	460

Location - II (Korattur Lake near Seethamman Temple)

Parameters	Units	Permissible limit in the absence of Alternate source IS 10500:2012 (Source CPCB.nic.in)	21.01.22	23.02.22	30.03.22	28.04.22	10.05.22	28.06.22	15.07.22	27.08.22	29.09.22
pH	-	6.5 - 8.5	7.15	7.75	8.07	7.37	8.35	8.24	7.81	7.04	7.48
Total Dissolved Solids	mg/L	2000	578	602	694	794	806	864	922	944	1024
chlorides	mg/L	1000	139	150	172	251	176	225	269	401	372
Sulphates	mg/L	400	204	172	184	196	250	160	194	61	23
Fluoride	mg/L	1.5	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	1.5	0.42
Zinc	mg/L	15	<0.01	0.059	0.072	0.058	0.072	0.58	0.63	0.068	0.084
Copper	mg/L	1.5	<0.033	0.062	0.058	0.074	0.092	0.12	0.08	0.052	0.052
Cadmium	mg/L	0.003	<0.013	<0.013	<0.013	<0.013	<0.013	<0.013	<0.013	<0.013	<0.013
Lead	mg/L	0.01	<0.07	<0.07	<0.07	<0.07	<0.07	<0.07	<0.07	<0.07	<0.07
Total Chromium	mg/L	0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05
Total Alkalinity	mg/L	600	200	46	60	280	16	260	280	170	320
Total hardness	mg/L	600	144	108	128	250	208	50	160	280	160
Calcium	mg/L	200	43	29	21	60	59	12	12	24	28

Location - II (Korattur Lake near Seethamman Temple)

Parameters	Units	Permissible limit in the absence of Alternate source IS 10500:2012 (Source CPCB.nic.in)	21.01.22	23.02.22	30.03.22	28.04.22	10.05.22	28.06.22	15.07.22	27.08.22	29.09.22
pH	-	6 - 9	7.15	7.75	8.07	7.37	8.35	8.24	7.81	7.04	7.48
Bio Chemical Oxygen Demand	mg/L	3 or less	6	5	6	6	6	6	5	5	6
Dissolved Oxygen,	mg/L	4 or more	<0.5	5.4	6.2	5.6	4.3	5.3	5.1	5.2	5.7
Fecal Coliform	MPN/100 ml	-	<1.8	78	140	110	270	330	140	<1.38	130
Total Coliform	MPN/100 ml	5000 or less	45	460	490	630	1100	840	700	170	940

**BEFORE THE NATIONAL GREEN
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SOUTHERN ZONE, CHENNAI**

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Korattur People's Welfare & Awareness Trust
Represented by Mr. S. Sekaran Founder and
Managing Trustee Korattur, Chennai – 600 076.

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**REPORT FILED ON BEHALF OF THE 10th
& 19th RESPONDENTS - TAMIL NADU
POLLUTION CONTROL BOARD.**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:13.01.2023.

Date of hearing on:27.01.2023